[TO BE PUBLISHED IN THE GAZETTE OF INDIA, EXTRAORDINARY, PART II, SECTION 3, SUB-SECTION (i)]

GOVERNMENT OF INDIA MINISTRY OF FINANCE (DEPARTMENT OF REVENUE)

Notification No. 52/2021-Customs (ADD)

New Delhi, the 22nd September, 2021

G.S.R. ---(E).- In exercise of the powers conferred by sub-sections (1) and (5) of section 9A of the Customs Tariff Act, 1975 (51 of 1975), the Central Government hereby rescinds the notification of the Government of India in the Ministry of Finance (Department of Revenue) No. 11/2016-Customs (ADD) dated the 29th March, 2016, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i) *vide* number G.S.R. 362 (E), dated the 29th March, 2016, except as respect things done or omitted to be done before such rescission.

[F.No. CBIC-190354/69/2021-TO(TRU-I)-CBEC]

(Rajeev Ranjan)

Under Secretary to the Government of India